

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY
RAJYA SABHA
UNSTARRED QUESTION NO- 1483
ANSWERED ON- 02/08/2023

EWS STUDENTS ADMITTED IN PRIVATE SCHOOLS

1483 **Dr. Amar Patnaik:**

Will the Minister of *Education* be pleased to state:

- (a) the number of students enrolled in private schools under Section 12(1)(c) of the RTE Act in the last five years, State-wise;
- (b) the caste composition of students enrolled in private schools under Section 12(1)(c) of the RTE Act;
- (c) the data related to dropout rates of such students from private schools;
- (d) the caste composition of students admitted under Section 12(1)(c) of the RTE Act who dropped out from schools in the last five years; and
- (e) steps taken by Government to reduce the dropout rates among students admitted under Section 12(1)(c) of the RTE Act?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)

(a) to (d): The Right of Children to Free and Compulsory Education (RTE) Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. Section 12(1)(c) of RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class.

For implementation of Section 12(1)(c) of the RTE Act, the respective State and UT Government which is the appropriate government under the RTE Act, is required to notify the disadvantaged groups and weaker sections, notify per child cost and start admissions in private un-aided schools as per the laid down procedure.

The number of students enrolled in private schools under Section 12(1)(c) of the RTE Act in the last five years, State-wise, is at **Annexure I**.

Total number of Students Admitted/Studying in 2022-23 under Section 12(1)(c) belonging to various disadvantaged groups is at **Annexure II**.

The Department of School Education & Literacy has developed the Unified District Information System for Education Plus (UDISE+) system to record/capture data on indicators of school education including dropout rate, provided by all the States and UTs. The dropout rate can be accessed at <https://udiseplus.gov.in/#/page/publications> under the title UDISE + Data, Reports & Statistics>> UDISE+ 2021-22 Report (English).

(e): Section 12(2) of The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for reimbursement to the Private Unaided Schools for admitting children under Section 12(1)(c). The reimbursement is based on the per-child expenditure incurred by the State or the actual amount charged by the school from other children, whichever is less. The reimbursement towards expenditure incurred for 25% admissions in private unaided schools under Section 12(1)(c) of the RTE Act is being supported since 2014 for classes I to VIII, subject to a maximum ceiling of 20% of the total Annual Work Plan and Budget approved by the Government of India for a State/UT under the Scheme. The reimbursement for this purpose is provided based on the proof of actual payment made to schools by the States.

Samagra Shiksha provides financial assistance to the States and UTs for carrying out various interventions to reduce drop out rate, including up-gradation and running of Kasturba Gandhi Balika Vidyalayas, setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, free uniforms to eligible children and free text books at elementary level, transport allowance and undertaking enrolment & retention drives. Further, special training for age appropriate admission of out of school children and residential as well as non-residential training for older children, seasonal hostels / residential camps, special training centres at worksites, transport/ escort facility are also supported to bring out of school children to the formal schooling system. The norms for special training is ₹ 6000/- per child per annum for non-residential training and ₹ 20,000/- per child per annum for residential training.

Since 2021-22, financial assistance upto ₹ 2000 per annum is being provided for supporting Out of School Children including migrant children of age group of 16-19 years, belonging to socio economically disadvantaged groups, for completing their education through NIOS/SIOS, for accessing course materials and certification.

Also, under 'Pradhan Mantri Poshan Shakti Nirman' (PM POSHAN) one hot cooked meal in Government and Government aided schools is provided to students at the elementary level of education, including Balvatika.

Further, Education is in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration, which are the appropriate Government for ensuring proper implementation of the RTE Act.

ANNEXURE REFERRED TO IN REPLY TO PARTS (A) TO (D) OF RAJYA SABHA UNSTARRED QUESTION NO. 1483 TO BE ANSWERED ON 2ND AUGUST, 2023 ASKED BY HON'BLE MP DR. AMAR PATNAIK REGARDING EWS STUDENTS ADMITTED IN PRIVATE SCHOOLS

State wise and Year wise Status of Children Admitted/Studying under Section 12 (1) (c) of RTE Act 2009 in last 5 Years						
S. No.	Name of State/UT	2018-19	2019-20	2020-21	2021-22	2022-23
1.	A&N Island	755	754	719	464	293
2.	Andhra Pradesh	-	-	-	-	1934
3.	Assam	21728	27625	3006	2504	2420
4.	Bihar	225597	276792	295807	345667	367453
5.	Chandigarh	4597	4948	5358	6268	5610
6.	Chhattisgarh	236400	276037	276961	298639	270203
7.	DND &DNH	-	-	227	260	414
8.	Delhi	158242	187300	127220	147372	150832
9.	Gujarat	215820	309980	385164	447827	499786
10.	Himachal Pradesh	100	97	143	155	157
11.	Jharkhand	14913	18296	19137	28406	24153
12.	Karnataka	639398	506694	475083	418364	357480
13.	Madhya Pradesh	1118433	1108779	1039259	1065381	1018596
14.	Maharashtra	254351	313372	386854	436668	479659
15.	Odisha	20650	23599	23599	30275	69704
16.	Rajasthan	675907	689421	776271	918231	751648
17.	Tamilnadu	394032	406332	417915	417327	435534
18.	Tripura	-	-	10	15	60
19.	Uttar Pradesh	72428	118719	198072	250292	296283
20.	Uttarakhand	104147	104732	92994	83302	87714
	Total	4157498	4373477	4523799	4897417	4819933

Source: Appraisal Report of respective years/ Planning Tables/ State Communication

Years marked with (-)sign indicates that the concerned State/ UT was not implementing Section 12(1)(c).

Annexure II

**ANNEXURE REFERRED TO IN REPLY TO PARTS (A) TO (D) OF RAJYA SABHA
UNSTARRED QUESTION NO. 1483 TO BE ANSWERED ON 2ND AUGUST, 2023
ASKED BY HON'BLE MP DR. AMAR PATNAIK REGARDING EWS STUDENTS
ADMITTED IN PRIVATE SCHOOLS**

S. No.	State	Total No. of Children Admitted/Studying in 2022-23	Disadvantaged Groups				
			SC	ST	OBC	Other Category	Weaker Section
1.	Andman & Nicobar Island	2932	0	0	61	41	191
2.	Andhra Pradesh	1934	929	26	614	98	267
3.	Assam	2420	Disaggregated data is not accessible due to technical reasons.				
4.	Bihar	367453	29233	15946	53152	34548	234574
5.	Chandigarh	5610	844	20	334	6	4406
6.	Chhattisgarh	270203	43776	153917	0	4037	68473
7.	Daman & Dadra	414	12	324	21	0	57
8.	Delhi	150832	38054	1063	20039	1583	90093
9.	Gujarat	499786	38484	73968	0	42228	345106
10.	Himachal Pradesh	157	48	37	0	0	72
11.	Jharkhand	24153	10809	5956	0	5296	2092
12.	Karnataka	357480	69467	18443	0	2609	266961
13.	Madhya Pradesh	1018596	152789	71320	0	3114	791373
14.	Maharashtra	479659	115101	14642	127793	54200	167923
15.	Odisha	69704	7294	4033	0	34292	24085
16.	Rajasthan	751648	176189	42137	283798	145841	103683
17.	Tamil Nadu	435534	25362	549	52940	0	356683
18.	Tripura	60	9	19	8	0	24
19.	Uttar Pradesh	296283	43691	764	67131	234	184463
20.	Uttarakhand	87714	18556	3592	10863	958	53745
Total		4819933	770647	406756	616754	329085	2694271

Source: Appraisal Reports / Planning Tables/ State Communication
